

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 1515 IN DFR NO. 4061 OF 2018**

**Dated: 24<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**V.S. Lignite Power Private Limited**

**.... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan  
Ms. Neha Garg

Counsel for the Respondent(s) :

**ORDER**

**IA NO. 1515 OF 2018 (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

The application is disposed of.

List the matter on **29.10.2018** subject to curing defects.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

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